

**F.No.: N-15011/134/2024-NC**  
**Government of India**  
**Ministry of Law & Justice**  
**Department of Legal Affairs**  
**Notary Cell**

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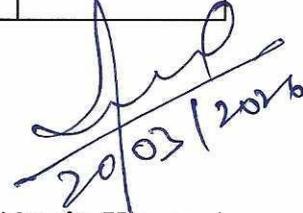
4<sup>th</sup> Floor, Middle B Wing, Janpath Bhawan,  
Janpath, New Delhi – 110001 dated 20.03.2026

**NOTICE**

**Subject:** Suspension of Certificate of Practice of Notary – case of Shri Vasant Mishrilal Parakh, Notary (Reg No. 2469)

The Central Government, being the appropriate Government in respect of the Notaries appointed by it, in exercise of the powers conferred on it under Rule 13(12)(b)(ii) of the Notaries Rules, 1956, has decided to suspend the Certificate of Practice of Shri Vasant Mishrilal Parakh, Reg No. 2469 to practice as a Notary for a period remaining period of his validity of Certificate of Practice i.e. upto 04.09.2028. The details of the Notary are as under:

Name	Registration No.	Address	Area of Practice of the Notary	Period of Suspension	Reason of Suspension
Shri Vasant Mishrilal Parakh	2469	'Ramdekripa' 69/540, Maharshi Nagar, Pune, Maharashtra - 411037	Pune.	From the date of issue of this order to 04.09.2028	Rule 13 of Notaries Rules, 1956

  
20/03/2026  
**(Amit Kumar)**

Under Secretary to the Govt. of India